

Labour Co-operative Societies

3023. Shri Ayyakannu: Will the Minister of Labour and Employment and Planning be pleased to state the measures, if any, taken to popularise and encourage the formation of Labour Co-operative Societies in States during 1958-59?

The Deputy Minister of Labour (Shri Abid Ali): The available information is as follows:

Bombay.—Forest Labourers' Societies are given concession in the selection and allotment of coupes, exemption from payment of security deposit, favourable interest rates, sharing of profits and losses by the Government with them.

Small works are given to labour contract societies without tenders formalities and concessions like technical guidance, exemption from payment of security deposit, extension of financial assistance, loans for purchase of tools etc. are also extended.

Kerala.—A scheme has been sanctioned for the organisation of Labour Contract Co-operative Societies. Minor works are given to these societies at 5 per cent. excess over the scheduled rates of cost of materials and labour. 25 per cent. of the cost of works entrusted to these societies are granted to them as advance by the co-operative banks. These societies are exempted from furnishing security deposit for the works and the earnest money to be deposited by them is fixed at the reduced rate of 1 per cent. of the amount of contract subject to a minimum of Rs. 50.

Orissa.—Local works are entrusted to societies without calling for tenders. State partnership providing working capital, loan share and subsidy to forest labour contract co-operatives is also being extended.

Punjab.—All unskilled works upto any value, and skilled works of small value are allotted to these Societies only by way of tender with the ceiling rates fixed by the respective

Superintending Engineers. In the case of Public Works Department (Electricity Branch), skilled works of limited value are allotted to the Labour and Construction Societies only by inviting tenders.

Himachal Pradesh.—The Societies were granted subsidies to strengthen their working capital under the First Five Year Plan of the Co-operative Department.

Manipur.—Minor works are awarded to such societies without calling for tenders.

The information in respect of other States and Union Territories is not available.

Manufacture of Scientific Apparatus

3024. Shri Ajit Singh Sarladi. Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No 1306 on the 11th December, 1958 and state the names and location of new undertakings since set up for the manufacture of scientific apparatus?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): **Large Scale Sector.**—No new undertaking for the manufacture of scientific apparatus has been set up since 11th December 1958 in the large scale sector. Applications have been received from 5 firms for licences under the Industries (Development and Regulation) Act, 1951, for setting up new undertakings for the manufacture of scientific apparatus. Many small scale industries, however, are springing up in this field.

Kanpur Cotton Mills Ltd., Kanpur

3025. { Shri S. M. Banerjee;
Shri Jagdish Awasthi;
Shri Vasudevan Nair:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether some of the mill-owners